



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 4th Oct, 2016

SRO 320.- Whereas, on 26.11.2013, Police Station, Charar-i-Sharief, Budgam received a written complaint from one Mohammad Akbar Bhat, Sub-Inspector (Telecom) to the effect that on 17.11.2013, while on way to attend Fajar Prayers, an unknown person handed-over him a letter bearing a stamp of District Commander of banned HM outfit, wherein a demand of Rs. 30,000/- was made from the complainant; and

Whereas, in this connection, Case FIR No. 94/2013 under sections 506, 336, 427 RPC and section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Charar-i-Sharief, Budgam and investigation initiated; and

Whereas, during the course of investigation, accused persons namely Myser Ahmad Mir S/o Gh. Hassan Mir R/o Lawaypora Dalwan and Nisar Ahmad Rather S/o Fateh Mohammad Rather R/o Ratherpora Dalwan, Charar-i-Sharief were apprehended and upon their disclosure the stamp in question of HM outfit was recovered; and

Whereas, during the course of investigation, on the basis of statements of witnesses, recorded under section 161 & 164-A Cr.Pc, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2)

